

FORM A

PUBLIC ANNOUNCEMENT

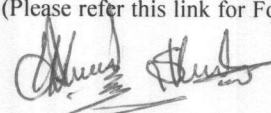
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF Q INNOVATIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Q INNOVATIONS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	03/11/2009
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies- NCT of Delhi & Haryana
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U73100DL2009PTC195676
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	41-A, 3rd Floor Street No-1, Krishna Nagar Safdarjung Enclave Delhi 110029
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Date of Order delivered: 20.11.2019 Copy of order received: 24.12.2019
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	21.06.2020 (180 days from the date of receipt of order)
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Anurag Sharma Regd. No: IBBI/IPA-002/IP-N00209/2017-18/10728
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: 40, LGF, National Park, Lajpat Nagar-IV, New Delhi - 110024 E-mail ID: anurag.s.ird@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: 40, LGF, National Park, Lajpat Nagar-IV, New Delhi - 110024 E-mail ID: ird.qinnovations@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	07.01.2020 (14 days from receipt of copy of order)
12.	CLASS OF CREDITORS, IF ANY, UNDER CLAUSE(B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Nil
13.	NAMES OF INSOLVENCY PROFESSIONAL IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable
14.	A. RELEVANT FORMS AND B. DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE AT	Web link: http://www.ibbi.gov.in/home/downloads b. Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of Corporate Insolvency Resolution Process of **Q Innovations Private Limited** on 20.11.2019 in C.P. IB-1602/ND/2019 and copy of which received on 24.12.2019.

The creditors of **Q Innovations Private Limited**, are hereby called upon to submit a proof of their claims on or before 07.01.2020 to the interim resolution professional at the address mentioned against item 10. (Please refer this link for Forms download <http://www.ibbi.gov.in/home/downloads>.)



ANURAG SHARMA
Insolvency Professional
Regn. No. IBBI/IPA-002/IP-N-00209/2017-18/10728
40, LGF, National Park Lajpat Nagar-IV
New Delhi-24

The financial creditors shall submit their proof of claim by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



(ANURAG SHARMA)
Insolvency Professional
IBBI/IPA-002/IP-N00209/2017-18/10728

Date: 26.12.2019
Place: New Delhi

ANURAG SHARMA
Insolvency Professional
Regn. No. IBBI/IPA-002/IP-N00209/2017-18/10728
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